IN THE NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI, COURT – II

Item No. 203
(IB)- 980(ND)2020

IN THE MATTER OF:

Viswaroopa Info Services India Private Limited **Applicant/Petitioner**

Versus

Siti Vision Digital Media Private Limited. **...Respondent**

SECTION: 9 of IBC, 2016

Order Delivered on 09.10.2020

CORAM:
SHRI. CH. MOHD. SHARIEF TARIQ
HON'BLE MEMBER (J)

SHRI L.N. GUPTA,
HON'BLE MEMBER (T)

PRESENT: Mr. P. Nagesh, Mr. Harshal Kumar and Mr. Shivan Wadhva, Counsels for the Petitioner

ORDER

Counsel for the Operational Creditor is present. The Registry is directed to issue notice to the Corporate Debtor. Counsel for Operational Creditor is permitted to issue private notice to the Corporate Debtor by all modes and file proof of service along with an affidavit on or before the next date of hearing. List the matter on 18th November, 2020.

— Sd —

(L. N. GUPTA)
MEMBER (T)

— Sd —

(CH. MOHD. SHARIEF TARIQ)
MEMBER (J)

(Ginni)